## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 119/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>09.11.2017</u>

Name of the Company:

Jayeshkumar Arvindbhai Popat

(Jalaram Cotton & Proteins Ltd.)

V/s.

Kotak Mahindra Bank Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** RESP NO. 1 ADVOCATE 1. LALIT M. PATEL 2. MOHIT GWPTA ADV CORPORATE Mohil grapha DEBTOR 3. KARAN VALECHA ADV. CORPORATE Karan Valech

4. PRAMAY DESAI

ADVOCATE REPHS 5
ORDER

Tolde

Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha i/b A.R. Gupta & Associates present for Corporate Debtor/ Petitioner. Learned Advocate Mr. Lalit Patel present for Respondent No.1. None present for Respondent (HDB Finance). None present for Respondent (Tata Capital Financial Service Ltd). Learned Advocate Mr. Pranav Desai present for Respondent no. 5 (SIDBI).

Learned Advocate Mr. Pranav Desai filed Vakalatnama for Respondent (SIDBI).

Reply filed by Tata Capital Finance Service Ltd.

Documents as per the order dated 07.11.2017 filed by the petitioner.

Heard arguments of learned Counsel for petitioner and learned Counsel for Respondents.

Order reserved.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 09th day of November, 2017.